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What I have said applies to bonus discussion also Apart from the the merits, we will not take up any no-day-vet-named motion unless we finish this financial programme.

Speaker: Shri Banerjee is very much perturbed about this Supreme Court decision.

Shri Satya Narayan Sinha: Certainly I had told the House that they should wait till the Presiding Officers' Conference took place. That has taken place. All the no-day-yet-named motions, of which notice had been given, have lapsed. If any motion new comes....

Shri Daji (Indore): This matter should be treated as of greater imprtance and different from the ordinary no-day-yet-named motion. should be given time despite your convention.

Shri Satya Narayan Sinha: Will you pleate allow me to conclude?

I said that as a special case, if a no-day-yet-named motion was pending, we will find and we will try, as a special case, to find time so that the House may have an opportunity.

Shri Hari Vishnu Kamath: What about your cronic headache of quorum?

Shri Satya Narayan Sinha: We are thinking of that also.

र्था यशपास सिंह (कैराना) : ग्रगर लंच टाइम हो तो कोरम की घंटान बजे।

BUSINESS ADVISORY COMMITTEE

THIRTY-FOURTH REPORT

Shri Rane (Buldana): Sir, I beg to move:

"That this House agrees with the Thirty-fourth Report of the Busines Advisory Committee presented

on the 18th February, the House 1965".

Shri M. R. Masani (Rajkot): Mr. Speaker, may I urge that the allotment of an hour for the Armed Forces (Special Powers) Continuance Bill might be extended by one more hour?

Shri Hari Vishnu Kamath (Hoshangabad): It is always up your sleeve, Sir.

Mr. Speaker: We will see. The question is:

"That this House agrees with the Thirty-fourth Report of the Business Advisory Committee presented to the House on the 18th February, 1965".

The motion was adopted.

12.31 hrs.

INCOME-TAX (AMENDMENT)BILL. 1965

The Minister of Finance (Shri T. T. Krishnamachari): Sir, I move for leave to introduce a Bill further amend the Income-tax Act, 1961".

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Income-tax Act, 1961."

The motion was adopted.

Shri T. T. Krishnamachari: Sir, I introduce** the Bill.

12.32 hrs.

STATEMENT RE: INCOME-TAX (AMENDMENT) ORDINANCE

The Minister of Finance (Shri T. T. Krishnamachari): Sir, I lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Income-tax (Amendment) Ordinance, 1965, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha). [Placed in Library. See No. LT-3759/65].

^{*}Published in Gazette of India Ex- traordinary Part II, section 2, dated 19-2-65.

Introduced with the recommendation of the President.